

[Shri Swaran Singh.]

the following Notifications under section 185 of the Navy Act, 1957:—

- (1) The Naval Ceremonial Conditions of Service and Miscellaneous (Fifth Amendment) Regulation, 1967, published in Notification No. S.R.O. 25-E in Gazette of India dated the 16th November, 1967. [Placed in Library. See No. LT-1756/67.]
- (2) The Naval Ceremonial Conditions of Service and Miscellaneous (Sixth Amendment) Regulation, 1967 published in Notification No. S.R.O. 362 in Gazette of India dated the 25th November, 1967. [Placed in Library. See No. LT-1974/67.]

Certified Accounts of the Delhi Development Authority for 1965-66, etc.

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH): On behalf of Shri Jaganath Rao, I beg to lay on the Table.

- (1) A copy of the Certified Accounts of the Delhi Development Authority for the year 1965-66 together with the Audit Report thereon, under sub-section (4) of section 25 of the Delhi Development Act, 1957. [Placed in Library. See No. LT-5/68.]
- (2) A copy of the Ministers' Residences (Amendment) Rules, 1967, published in Notification No. G.S.R. 1801 in Gazette of India dated the 9th December, 1967, under sub-section (2) of section 11 of the Salaries and Allowances of Ministers Act, 1952. [Placed in Library. See No. LT-5/68.]

The Punjab Motor Spirit (Taxation of Sales) Haryana Amendment Act, 1967, etc.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT): I beg to lay on the Table:

- (1) A copy each of the following President's Acts under sub-section (3) of section 3 of the Haryana State Legislature (Delegation of Powers) Act, 1967:—
 - (i) The Punjab Motor Spirit (Taxation of Sales) Haryana Amendment Act, 1967 (President's Act No. 12 of 1967) published in Gazette of India dated the 30th December, 1967.
 - (ii) The Punjab General Sales Tax (Haryana Amendment and Validation) Act, 1967 (President's Act No. 14 of 1967) published in Gazette of India dated the 30th December, 1967. [Placed in Library. See No. LT-6/68.]
- (2) A copy each of the following Notifications under section 38 of the Central Excise and Salt Act, 1944:—
 - (i) The Central Excise (Twenty-fourth Amendment) Rules, 1967, published in Notification No. G.S.R. 1800 in Gazette of India dated the 16th December, 1967.
 - (ii) The Central Excise (Twenty-fifth Amendment) Rules, 1967, published in Notification No. G.S.R. 1895 in Gazette of India dated the 23rd December, 1967. [Placed in Library. See No. LT-7/68.]
- (3) A copy of Notification No. G.S.R. 95 published in Gazette of India dated the 12th January, 1968, extending the Medical and Toilet Prepara-